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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


IA 73/2018 in Co. Appeal No. 13/252(3)/NCLT/AHM/2017

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.05.2018**

Name of the Company: Prafulkunverba Kiritsingh Gohil
V/s.
H K Dave Ltd.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MINI M. NAIR	Advocate	Applicant.	
2.	MIHIR J. THAKORE	So. Adv.	Applicant	

ORDER

Senior Advocate Mr. Mihir Thakore along with Advocate Ms. Mini Nair are present for the Applicant. None present for the Respondent in IA 73/2018.

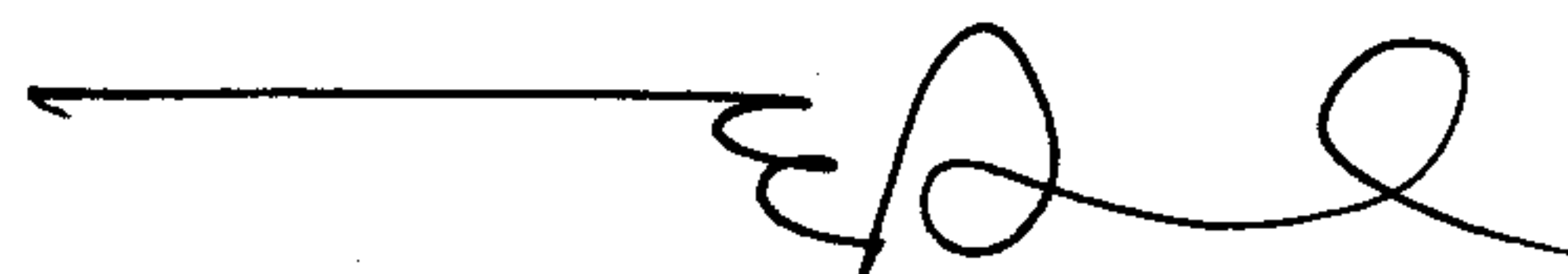
Arguments of learned Counsel for the Applicant are heard.

The order is reserved.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of May, 2018.



**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**